

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Sir, a total of 190 posts of senior level scientists and 92 posts of Research Management Position (RMP) have been filled by the ICAR since the adoption of Mandal Commission.

(b) As per Government of India instructions contained in DOP&AR O.M. No. 9/2/73-Estt. (SCT) dated 23.6.75 amended from time to time, the reservations for SC/ST/OBCs apply to appointments made to scientific & technical posts upto and including the lowest grade of group A (Class I).

Accordingly reservation for SC/ST/OBC have been provided to scientific posts in the pay scale of Rs. 2200-4000. Reservation to scientific posts in Sr. grade of Rs. 3700-5700 & above is not applicable.

(c) A total of 1507 posts of Senior level Scientists and 92 posts of Research Management Position (RMP) are actually filled and 892 posts of Senior Level Scientists and 55 posts of RMP are lying vacant.

Seizure of RDX

1617. DR. T. SUBBARAMI REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Hyderabad police has unearthed an ISI inspired plot to abduct all politicians for securing the release of the leader of Kashmiri militants;

(b) if so, the details thereof;

(c) whether there was a great conspiracy to destabilise the law and order in the country;

(d) if so, whether the Union Government has assessed the situation after seizing RDX in a number of States; and

(e) if so, the assistance provided to these States to check this menace ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Government are aware of reports of this nature from time to time. All concerned agencies are maintaining close watch to prevent any such designs to succeed.

(c) to (e) Recently, there have been instances wherein RDX explosives, arms, ammunitions etc. were smuggled into the country for disturbing Law & Order. Government is alive to the situation created by anti-national elements and is taking all necessary steps to thwart the evil designs of these forces which includes gearing up of intelligence machinery, stricter enforcement of existing regulations and close coordination between the concerned Central and State agencies.

Supply of Seeds & Fertilizers

1618. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the farmers of Uttar Pradesh particularly of Allahabad have not been provided adequate quantity of seeds and fertilisers which has put them to great loss;

(b) if so, the reasons therefor; and

(c) the measures the Government propose to take in this regard ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir.

(b) and (c) Question does not arise.

Agreement with French Company

1619. SHRI R. SAMBASIVA RAO : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether the State Government of Andhra Pradesh has entered into an agreement with a French Company under the Indo-French protocol for the development of dairy industry;

(b) if so, the main features of the agreement reached at;

(c) the time by which the agreement is likely to be implemented; and

(d) the extent to which the Government got latest technology equipments which will in turn help to improve the function of the dairy industry in the State ?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : (a) to (d) The information is being collected and will be placed on the table of the House.

Indiscriminate Defiance of SC Orders

1620. SHRI RAMSAGAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Supreme Court has taken serious note of indiscriminate defiance of its orders by the senior officials of the Ministry who are not enforcing the laws regarding curbing industrial units from using and dumping the banned noxious substances all over the country; and

(b) if so, the action taken by the Government to enforce the laws ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) The Supreme Court has indicated that the implementation of the Hazardous Wastes (Management & Handling) Rules, 1989 by the concerned authorities has not been satisfactory. The action taken by the Government includes :

- (i) Empowerment of the State Pollution Control Boards to deal with violations of the provisions of the Hazardous Wastes Rules.

- (ii) Enforcement of the various provisions of the Hazardous Wastes Rules by the State Governments.
- (iii) Prohibition on the import of hazardous wastes containing arsenic, cyanide and mercury.
- (iv) Training and awareness programmes.

(a) the number of handicapped persons registered in the Employment Exchanges from 1990 to 1996; and

(b) the number of handicapped persons appointed in the Government offices in different States during the said period ;

[Translation]

Vacancies for Handicapped Persons

1621. SHRI MANIBHAI RAMJIBHAI CHAUDHARI : Will the Minister of WELFARE be pleased to state :

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) Information received from the Ministry of Labour (DGE&T) is given in the Statement.

Statement

Number of Registrations and Placements made by the Employment Exchanges in the country in respect of Physically Handicapped Persons each year during the period 1990-95 together with their number on Live Register

Year	Registrations made during the year	No. of Placements made during the year in						Total	No. on Live Register at the end of the year
		Central Govt.	Union Territory	State Govt.	Quasi Govt./ Govt. Estts./ Public Sector Undertakings	Local Bodies	Pvt. Estts.		
1	2	3	4	5	6	7	8	9	10
1990	43089	554	84	2276	555	249	221	3939	295846
1991	42074	770	77	2474	688	288	302	4599	313393
1992	44705	544	66	2156	626	304	610	4306	323220
1993	49330	279	52	2599	627	252	642	4451	337602
1994	43732	364	13	2784	463	224	637	4485	340304
1995	48317	324	47	2033	366	218	718	3706	352743

- Note: 1. Data includes information in respect of Spl. employment exchanges for Physically Handicapped.
2. Includes information in respect of Blind, Deaf & Dumb, Orthopaedics, Respiratory disorders and Negative Leprosy persons.

[English]

Terrorists and Disruptive Activities (Prevention) Act, 1987

1622. SHRI KESHAB MAHANTA :
DR. ARUN KUMAR SARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether promulgation of Terrorists and Disruptive Activities (Prevention) Act, 1987 in Tripura keeping in view the tension and violence prevailing in the State is under active consideration of the Government;

(b) if so, the details thereof;

(c) the number of persons who lost their lives in these incidents in Tripura during the last six months; and

(d) the steps taken/being taken to curb such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) No, Sir.

(b) Does not arise.

(c) Against 176 persons killed during 1996, 89 persons have been killed during the current year upto 24 February, 1997.

(d) A series of steps have been taken to curb such incidents which include review of the situation from time to time, improved coordination of counter-insurgency operations and sharing of intelligence, induction of additional units of the Central Para-Military Forces and the Army, strengthening of the State Police Force, sanction of India Reserve